

Rule 3(A) Chapter 6 Part-B Volume-V of the Punjab and Haryana High Court Rules and Orders

3-A. (i) Unless the Court grants leave, an Advocate who is not on the roll of Advocates in the Punjab and Haryana High Court shall not be allowed to appear, act or plead in the Punjab and Haryana High Court as the case might be unless he/she files appointment along with an Advocate who is on such roll of Punjab and Haryana High Court.

(ii) The High Court shall prepare a roll of Advocates who ordinarily practice in the Punjab and Haryana High Court.

(iii) The roll of Advocates shall bear in regard to each advocate entered, his full name, father's name, passport size coloured photograph, enrollment number, date of enrollment, email I.D., complete postal address both of residence and office which shall be in Chandigarh or District Mohali or District Panchkula, as the case may be.

(iv) The rolls shall be prepared and revised periodically in the manner and under the authority as may be prescribed by the Chief Justice.

(v) The Advocates, desirous of practicing in the High Court of Punjab and Haryana, are required to apply for inclusion of their names in the list of Roll of Advocates as per 'proforma' appended at the end of this Chapter, alongwith necessary requisites as prescribed by the High Court from time to time.

(vi) This Rule 3-A shall come into force after notification by the Chief Justice on completion of compilation of the roll of advocate.
